

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 1479**

**TO BE ANSWERED ON THE 12TH FEBRUARY, 2019/, MAGHA 23, 1940 (SAKA)
TEHBAZARI IN NDMC**

1479. SHRI GEORGE BAKER:

Will the Minister of HOME AFFAIRS be pleased to refer to reply given to Unstarred Question No.4443 dated 08.01.2019 and state:

(a) the reasons for not disclosing the name of the applicants who have submitted their requests for transfer of allocated Tehbazari of 'M' Block under NDMC, near to IOB site Janpath, on legal heir basis;

(b) whether NOC is required from the family members (Legal heirs) of the allotted person of Tehbazari for transferring of the said area Tehbazari in the name of legal heirs;

(c) if so, the details thereof and the name of the legal heirs who have submitted their NOC; and

(d) the details of the formalities required for transferring of the above area Tehbazari in the name of legal heirs?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): As per the NDMC, the names of applicants vis-a-vis the original allottees were not given in the answer to Unstarred Question No.4443 dated 08.01.2019 because genuineness of the applicants including the facts mentioned in the applications and other documentary requirements are yet to be examined in according with Section 5(2) of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act 2014 and provisions of scheme which is yet to be notified under Section 38 of the Street Vending Act by Government of NCT of Delhi.

(b) to (d): The NDMC has informed that as per Section 5(2) of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act 2014,

where a street vendor to whom a certificate of vending is issued dies or suffers from any permanent disability or is ill, one of his family members in following order of priority, may vend in his place, till the validity of the certificate of vending -

- a. spouse of the street vendor,**
- b. dependent child of the street vendor,**

provided that where a dispute arises as to who is entitled to vend in the place of the vendor, the matter is decided by the Town Vending Committee under Section 20 of the Act.

As per the records available, 19 applications for transfer of Tehbazari on legal heir basis in Janpath area have so far been received as per list annexed at Annexure-‘A’.

The NDMC has also informed that as per Section 38 of the above said Act, in the case of New Delhi Municipal Council (NDMC), the Government of NCT of Delhi has to prepare a scheme which will specify, inter-alia, the criteria for issuing certificate of vending to the street vendors. The Government of NCT of Delhi has prepared a draft scheme in this regard and has sought comments of the stakeholders thereon. The final scheme is yet to be promulgated as per information available till 07.02.2019.

List of application for transfer of Tehzari on Legal heir basis of Janpath Area			
Sr. NO	Name	Site NO	Area
1	Sh. Krishna	108-T-23	Janpath Lane
2	Sh. Champa	108-T-32	Janpath
3	Sh. Dal Chand	110-M-03	Pavement of Khursid Lal Bhawan & Eastern Court
4	Chand Prakash S/o Late Sh. Sird Nath	112-M-02	Janpath
5	Smt. Banti Devi	202-M-03	Masonic Janpath Lane
6	Sh. Shankar Lal	202-T-15	Masonic Janpth
7	Meera Devi W/o Late Sh. Siphai Singh	IOB-M-15	Janpath
8	Smt. Rajeshwari W/o Late Sh. Narain	IOB-M-42	Janpath Mini Market
9	Babu S/o Late Sh. Prahlad Ram	IOB-M-45	Janpath Mini Market
10	Harvans S/o Late Sh. Bhure Ram	IOB-T-19	Janpath
11	Sh.Rajender Gupta S/o Smt. Icha Devi	N-37	Behind Vandana Building
12	Sh.Ramkishan S/o Smt. Kranti Devi	IOB-T-17	Janpath
13	Roshan Lal	IOB-T-04	Janpath
14	Ranjan Lal	IOB-M-08	Janpath
15	Raja Ram Khanna	IOB-M-18	Janpath
16	Kundan Lal	IOB-M-20	Janpath
17	Yad Ram	IOB-M-28	Janpath
18	Govind Das	IOB-M-39	Janpath
19	Santosh Kumari	N-54	Janpath